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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>CS(COMM) 423/2016</u>

KONINKLIJKE PHILIPS ELECTRONICS N.V ..... Plaintiff

Through: Mr. Pravin Anand, Ms. Vaishali

Mittal and Mr. Siddhant Chamola,

Advocates.

versus

MAJ(RETD) SUKESH BEHL & ANR ..... Defendants

Through: Mr. Kanhaiya Singhal, Mr. Prasanna,

Mr. Ajay, Mr. Binwant, Mr. Pulkit, Ms. Ankita Makan and Ms. Parul

Sharma, Advocates.

+ <u>CS(COMM) 499/2018</u>

KONINKLIJKE PHILIPS ELECTRONICS N.V ..... Plaintiff

Through: Mr. Pravin Anand, Ms. Vaishali

Mittal and Mr. Siddhant Chamola,

Advocates.

versus

G.S KOHLI & ORS ..... Defendants

Through: Mr. Kanhaiya Singhal, Mr. Prasanna,

Mr. Ajay, Mr. Binwant, Mr. Pulkit, Ms. Ankita Makan and Ms. Parul

Sharma, Advocates.

**CS(COMM) 519/2018** 

KONINKLIJKE PHILIPS ELECTRONICS N.V ..... Plaintiff

Through: Mr. Pravin Anand, Ms. Vaishali

Mittal and Mr. Siddhant Chamola,

Advocates.

versus





SURINDER WADHWA & ORS

.... Defendants

Through: Mr. Kanhaiya Singhal, Mr. Prasanna,

Mr. Ajay, Mr. Binwant, Mr. Pulkit, Ms. Ankita Makan and Ms. Parul

Sharma, Advocates.

**CORAM:** 

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER 11.03.2025

**%** 

I.A. 6240/2025 in CS(COMM)423/2016, I.A. 6224/2025 in CS(COMM) 499/2018 and I.A. 6225/2025 in CS(COMM)519/2018 (seeking clarification of judgment dated 20<sup>th</sup> February, 2025)

- 1. Through the present applications, Plaintiff seeks a clarification with respect to the timelines for the payment of the damages and costs as awarded in the final judgment dated 20<sup>th</sup> February, 2025 passed by this Court.
- 2. In the opinion of the Court, no clarification is required as the decree is executable forthwith.
- 3. With the above directions, the applications are disposed of.

SANJEEV NARULA, J

MARCH 11, 2025

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